

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 351/MP/2018 and IA No. 4/2020

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law'.
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Anr.

Petition No. 380/MP/2018 and IA No. 8/2020

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law'.
- Petitioner : IL&FS Tamil Nadu Power Company Limited (IL&FS)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Anr.
- Date of Hearing : 11.8.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Parties present : Shri Sanjay Sen, Sr. Advocate, CEPL and IL&FS
Shri Hemant Singh, Advocate, CEPL and IL&FS
Ms. Soumya Singh, Advocate, CEPL and IL&FS
Shri Vishrov Mukherjee, Advocate, PTC
Shri Girik Bhalla, Advocate, PTC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Mohit Singha, CEPL
Shri Suresh Kumar, IL&FS



Record of Proceedings

The matters were heard through video conferencing.

2. At the outset, learned counsel for the Respondent, Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), sought a week's time to file reply on merits in the Petitions.
3. Learned counsel for the Petitioners objected to the request of the Respondent and submitted that despite number of opportunities granted by the Commission, the Respondent did not file its reply so far.
4. Considering the request of the learned counsel for TANGEDCO, the Commission directed TANGEDCO to file its reply on merits as last opportunity, by 20.8.2020 with advance copy to the Petitioners, who may file their rejoinder, if any, by 30.8.2020. The due date of filing of reply and rejoinder should be strictly complied with.
5. The Petitions shall be listed for hearing in due course for which separate notices will be issued separately.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

